

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 09.11.2020**

**Misc. Application No. 420 of 2020  
(Exemption from filing certified copy)  
And  
Appeal No. 390 of 2020**

Jitendra Pukhraj Jain ...Appellant

Versus

National Stock Exchange of India Limited ...Respondent

Mr. Rajesh Khandelwal, Advocate i/b Juris Link for the Appellant.

Mr. Vishal Kanade, Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, Advocates i/b M/s Manilal Kher Ambalal & Co. for the Respondent.

**ORDER:**

1. We have heard Mr. Rajesh Khandelwal, learned counsel for the appellant and Mr. Vishal Kanade, learned counsel along with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, advocates for the respondent through video conference. Order reserved.

2. The respondent is directed to provide a certified copy of the impugned order to the appellant within five working days

from today. Upon receipt of the certified copy of the impugned order the appellant will annex it in the memorandum of appeal and file it in the registry. Misc. Application is accordingly disposed of.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C.K.G. Nair  
Member

Justice M. T. Joshi  
Judicial Member